

# **BUSINESS ADVISORY COMMITTEE**

(Thirteenth Lok Sabha)

-----

## **FIFTY-EIGHTH REPORT**

( Presented on 16.12.2003 )

The Business Advisory Committee held a sitting on Monday, the 15<sup>th</sup> December, 2003.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

(1)	Discussion and voting on the Supplementary Demands for Grants (General) for 2003-2004.	4 hours	
(2)	The Constitution (97 <sup>th</sup> Amendment) Bill, 2003. <i>(Consideration and passing)</i>	2 hours	May be taken up on Tuesday, the 16 <sup>th</sup> December, 2003 at 12 Noon.
(3)	The Special Tribunals (Supplementary Provisions) Repeal Bill, 2003. <i>(Consideration and passing)</i>	½ hour	
(4)	The Petroleum Regulatory Board Bill, 2002. <i>(Consideration and passing)</i>	1 hour	
(5)	The Forward Contracts (Regulation) Amendment Bill, 1998 after it has been passed by Rajya Sabha. <i>(Consideration and passing)</i>	1 hour	

3. The Committee also recommend that discussions under rule 193 on the following subjects may be held on the dates indicated against each:

- |   |   |
|---|---|
| (1) Action Taken Report on the Report of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto. | May be taken up on Wednesday, the 17 <sup>th</sup> December, 2003.                      |
| (2) Recent Stamp Paper Scam.  | May be taken up on Friday, the 19 <sup>th</sup> December, 2003 after the Question Hour. |
| (3) Unemployment situation in the country.  | May be taken up on Monday, the 22 <sup>nd</sup> December, 2003.                         |

**NEW DELHI;**  
December 15, 2003  
Ag. shayana 24, 1925 (Saka)



**(MANOHAR JOSHI)**  
**Chairman**  
**Business Advisory Committee**

# BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

## FIFTY-EIGHTH REPORT

(Presented on 16.12.2003)

The Business Advisory Committee held a sitting on Monday, the 15th December, 2003.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

(1) Discussion and voting on the Supplementary Demands for Grants (General) for 2003-2004	4 hours	
(2) The Constitution (97th Amendment) Bill, 2003. (Consideration and passing)	2 hours	May be taken up on Tuesday, the 16th, December, 2003 at 12 Noon.
(3) The Special Tribunals (Supplementary Provisions) Repeal Bill, 2003. (Consideration and passing)	1/2 hour	
(4) The Petroleum Regulatory Board Bill, 2002. (Consideration and passing)	1 hour	
(5) The Forward Contracts (Regulation) Amendment Bill, 1998 after it has been passed by Rajya Sabha. (Consideration and passing)	1 hour	

3. The Committee also recommend that discussions under rule 193 on the following subjects may be held on the dates indicated against each:—

(1) Action Taken Report on the Report of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto.	May be taken up on Wednesday, the 17th December, 2003.
(2) Recent Stamp Paper Scam.	May be taken up on Friday, the 19th December, 2003 after the Question hour.
(3) Unemployment situation in the country.	May be taken up on Monday, the 22nd December, 2003.

NEW DELHI;  
December 15, 2003  
Agrahayana 24, 1925 (Saka)

MANOHAR JOSHI,  
Chairman,  
Business Advisory Committee.